

GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION No. 1798
TO BE ANSWERED ON 13.02.2019

Coal Production

1798. DR. SUNIL BALIRAM GAIKWAD:

Will the Minister of COAL be pleased to state:

- (a) whether cases of over reporting of production of coal and difference in the physical stock and the book stock in different coal fields during the last three years and the current year have come to the notice of the Government;
- (b) if so, the details thereof;
- (c) whether the matter has been investigated; and
- (d) if so, the details thereof including the present status thereof?

ANSWER

**MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS
(SHRI PIYUSH GOYAL)**

(a)to(d): Some instances of difference between physical stock and book stock of coal in Coal India Limited (CIL) have been found. The company-wise and year-wise details and present status of these cases are as under:

Bharat Coking Coal Limited (BCCL)		
Year	No. of Case	Action taken/ Present status
2016-17	1	Suitable disciplinary action against identified officials is being taken.
2017-18	1	Major Penalty Memoranda issued to responsible officials as per First Stage Advice of Central Vigilance Commission (CVC).
2018-19 (till Jan19)	1	The reasons for shortage is being analysed and the matter is under Investigation.
Central Coalfields Limited (CCL)		
Year	No. of Case	Action taken/ Present status
2015-16	1	Major penalty proceedings initiated against 08 officials.
2016-17	1	Major penalty proceedings were initiated against 03 officials.
2017-18	1	Major penalty proceeding was initiated against 01 official and minor penalty proceedings initiated against 02 officials.
2018-19 (till Jan19)	1	Major penalty to 06 officials recommended. Final decision is pending with CVC.
Eastern Coalfields Limited (ECL)		
Year	No. of Case	Action taken/ Present status
2015-16	1	Major Penalty Proceedings indicated against 06 officials.

Mahanadi Coalfields Limited (MCL)		
Year	No. of Case	Action taken/ Present status
2016-17	1	The matter was investigated and 7 officials including 2 General Managers were held responsible for the lapses on their part. The case has been referred to the CVC for 1 st Stage advice.
South Eastern Coalfields Limited (SECL)		
Year	No. of Case	Action taken/ Present status
2017-18	1	Memoranda under major penalty have been issued to 5 officials.
	1	Memoranda under major penalty have been issued to 6 officials.
2018-19 (till Jan19)	1	Memoranda under major penalty issued to one officer
